## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## IA No. 42 of 2013 in Appeal no. 108 of 2010

Dated: 1st February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Federation of Karnataka Chamber of Commerce

& Industry

....Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent (s)

Counsel for the Appellant (s):

Mr. M.G. Ramachandran Mr. Anand K. Ganesan

Counsel for the Respondent (s):

## ORDER

This is an Application for expunging paragraph no. 36 of the judgment dated 2.1.2013 of this Tribunal. It is noticed that in paragraph no. 36, this Tribunal has quoted the statement of the Commission as "the State Commission has wrongly applied the provisions of the Annual Accounts Rules, 1985".

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Now, it is stated in this Application that 'not' word has been omitted before the words 'wrongly applied' and must be read as 'not wrongly applied'.

We have heard the Learned Counsel for the Appellant.

In view of the fact that it is a typographical mistake, we deem it fit to expunge the entire paragraph no. 36. Accordingly, IA No. 42 of 2013 in Appeal no. 108 of 2010 is allowed.

(V.J. Talwar) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

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